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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 342 of 1988
Ram Sawarea Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 348 of 1988
Ram Swaroop Singh Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 336 of 1988
Avadh Lal Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 347 of 1988
Brij Mohan Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 337 of 1988
Devi Charan Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 338 of 1988
Shiv Poojan Singh Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 346 of 1988
Sunder Lal Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 340 of 1988
Purshottam Lal Applicant.
Versus
Union of India & another Respondents.
Connected with



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Registration (O.A.) No. 339 of 1988
Kamlesh Kumar Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 333 of 1988.
Raja Ram Singh Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 334 of 1988
Tribhuvan Singh Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 335 of 1988
Ramesh Kumar Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 332 of 1988.
Suresh Kumar Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 344 of 1988
Ranjeet Singh Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 341 of 1988
Ram Lal Applicant.
Versus
Union of India & another Respondents.
Connected with
Registration (O.A.) No. 331 of 1988.
Raj Karan Applicant.
Versus
Union of India & another Respondents.



Hon'ble Justice K. Nath, V.C.
Hon'ble K.J. Raman, A.M.

(By Hon. Justice K. Nath, V.C.)

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The cases, described above, have been filed under Section 19 of the Administrative Tribunals Act, 1985, which relate to casual labours, who had ^{been} disengaged from time to time.

Sri A.V. Srivastava, learned counsel for the respondents, in O.As. No.336/88, 337/88, 333/88, 334/88, 335/88 and 331/88 is present. Sri R.K. Nigam, appearing on behalf of the applicants, has made an application stating that during the pendency of these cases, all these applicants have already been reinstated and, therefore the cases be treated as not pressed. There is a peculiar observation in the application that the statement of reinstatement may be got verified from the respondents. We are not inclined to do so. The applicants ought to know better. The applications are, therefore, dismissed as not pressed.

A copy of this order may be placed in all the connected applications.

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MEMBER (A).

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VICE-CHAIRMAN.

Dated: April 18, 1990.

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(SHARAD KUMAR)
SECTION OFFICER
Central Administrative Tribunal
Allahabad.